

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE - 560 038.

Dated: 13 MAR 1995

APPLICATION NO. 22 of 1995.

APPLICANTS: Sri.J.Alexander,

V/S.

RESPONDENTS: The Chief Secretary, Govt. of Karnataka, Bangalore
and three others.,

To

1. Sri.Madhusudan R.Naik, Advocate,
No.47, Sixth Cross, Gandhinagar,
Bangalore-560 009.

2. Sri.B.B,Mandappa, Govt. Advocate,
Advocate's General Office,
K.A.T.Unit, Commercial Complex,
Indiranagar, Bangalore-560 038.

3. Sri.M.Vasudeva Rao, Addl.C.G.S.C.,
High Court Bldg, Bangalore-1.

4. The Advocate General,
Government of Karnataka,
High Court Building, Bangalore-1.

Subject:- Forwarding copies of the Orders passed by the
Central Administrative Tribunal, Bangalore-38.

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Please find enclosed herewith a copy of the Order/
Stay Order/Interim Order, passed by this Tribunal in the above
mentioned application(s) on Tenth March, 1995.

Issued on
13/03/95

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DEPUTY REGISTRAR
JUDICIAL BRANCHES.

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CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

ORIGINAL APPLICATION No.22/1995

FRIDAY, THIS THE 10TH DAY OF MARCH, 1995

SHRI V. RAMAKRISHNAN .. MEMBER (A)

SHRI A.N. VUJJANARADHYA .. MEMBER (J)

Shri J. Alexander,
S/o John Joseph,
aged 56 years,
No.507, Chinmaya Mission
Hospital Road, Indiranagar,
Bangalore - 560 038. ... Applicant

(By Advocate Shri M.R. Naik)

Vs.

1. State of Karnataka
by the Chief Secretary,
Government of Karnataka,
Vidhana Soudha, Bangalore - 560 001.

2. Department of D.P.A.R.,
Government of Karnataka (Service-I),
represented by its Secretary,

3. Union of India,
by its Secretary,
Department of Personnel & Training,
New Delhi.

4. J.C. Lynn, I.A.S.,
Chief Secretary of
Government of Karnataka,
Vidhana Soudha, Bangalore-560 001. ... Respondents

(By Advocate Shri B.B. Mandappa for
R1 and 2 and Shri M. Vasudeva Rao,
Addl. Central Govt. Standing Counsel
for R-3).

O R D E R

Shri V. Ramakrishnan, Member (A) :

We have heard the learned Advocate General also Shri M.R. Naik. The learned Advocate General submits that owing to various pre-occupations, the Chief Minister has not been able to take a final decision on the question of review of the suspension of



Shri Alexande even though it had earlier been indicated that such a review will be done in the beginning of February, 1995.

2. We find that considerable time has been given to the Government to undertake the review, but for some reasons or the other, this has not been done so far. The Advocate General states that a review will be done now, at the earliest. In this context, it has been observed that the officer has been under suspension for about two years as he was placed under suspension on 23.3.1993. We are also informed that he has got only about one and half years of service left. It is also submitted that so far as the criminal trial is concerned, there are a large number of witnesses and documents and keeping in view the complexities of the case, the trial will take quite some time and that it may not be concluded before the retirement of the officer. These are important aspects that the State Govt. has to keep in view while doing a review taking into account at the same time that reinstatement of the officer does not adversely affect the conduct of the criminal trial.

3. In the circumstances of the case, we direct the State Govt. to conduct a proper review having regard to all relevant factors including those indicated in our order dated 28.10.1994 and take a decision and pass a well considered order within three weeks from today. If the applicant is aggrieved by such an order, he is at liberty to take appropriate steps as per law. The various contentions raised by the applicant in the present O.A. are left open.

4. With the above observations, this case is finally disposed off. No costs.



TRUE COPY
13.3.95
Section Officer
Central Administrative Tribunal
Bangalore Bench
Bangalore

Sir
(A.N. VUJJANARADHYA)
MEMBER (J)

Sir
(V. RAMAKRISHNAN)
MEMBER (A)

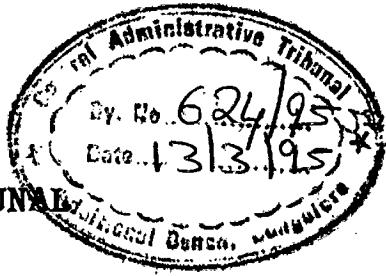
13-794

DD - 10-3-95

by Shri Muneer Khan.
Advocate General's office

MEMO OF APPEARANCE
 Central
 BEFORE THE KARNATAKA ADMINISTRATIVE TRIBUNAL
 AT BANGALORE

13/3/95



CAT APPLICATION No. 22 1995

BETWEEN :

J. Alexander ... Applicant/s

And

The State ... Respondent/s

To :

Central Karnataka Administrative Tribunal,
 B. D. A. Shopping Complex,
 Indiranagar, Bangalore-560038.

I have been instructed by the Deputy Secretary to Government, Department of Law and Parliamentary Affairs, Vidhana Soudha, Bangalore-1. vide Government Order No. LAW.22.L.S.T.95 (F) Dated 30.1.95 to appear for Respondent Nos. 1, 2 & 4 in the above case/s. Please enter my appearance for the said party/parties in the above case/s.

Bangalore ;

Dated : 3/3/95

(R. B. MANDAPPA)
Government Advocate.

Address for Service :

Government Advocate :
 Advocate General's Office, K. A. T. Unit,
 B.D. A. Shopping Complex.
 Indiranagar, Bangalore-560038.

1920-1921. 1921-1922. 1922-1923. 1923-1924.

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